

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No.:- MA.15/2019

Titled

Bajaj Allianz Insurance Co.Ltd.

V/s Maggar Singh

..... Petitioner(s)/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

5. Pyare Lal son of Sh.Jodh Ram Sharma
Resident of Chataoo District Kishtwar. (Contractor)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 12.10.2023 09.00 A.M. or the next working day if 12.10.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11th day of September, 2023 at Jammu.

Registrar (Judl.)
Registrar Judicial
High Court of J&K and Ladakh
Jammu
Dated:- 11.9.23

No.:- 10308

Copy of the above forwarded to:

1. The Editor State times, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No NIL dated 07-08-2023 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar (Judl.)
Registrar Judicial
High Court of J&K and Ladakh
Jammu
11/9/23